

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the Attention of the Creditors of Francis Remedies (India) Private Limited	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Francis Remedies (India) Private Limited
2. Date of incorporation of Corporate Debtor	28/02/2006
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identification No. of Corporate Debtor	U24231DL2006PTC146931
5. Address of the registered office and principal office (if any) of corporate debtor	Registered and principal Office : P-67, Second Floor, New Delhi South Extension, Part II, New Delhi - 110049, India
6. Insolvency commencement date in respect of Corporate Debtor	02/03/2020 (Copy of order received on 03/03/2020)
7. Estimated date of closure of insolvency resolution process	29/08/2020 i.e. 180 days from the date of commencement of CIRP being 02/03/2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Naveen Singal Reg. No: IBBI/PA-001/IP-P01650/2019-2020/12520
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon, Haryana - 122003, Email : naveen.singal@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon, Haryana-122003, Email: cirp.francis@gmail.com
11. Last date for submission of claims	17/03/2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon, Haryana-122003

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Francis Remedies (India) Private Limited as on 02/03/2020.

The creditors of Francis Remedies (India) Private Limited, are hereby called upon to submit their claims with proof on or before 17/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class;
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees;
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date : 03/03/2020
Place : Gurgaon

Naveen Singal
Interim Resolution Professional
Reg. No. IBBI/PA-001/IP-P01650/2019-2020/12520

